

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA
UNSTARRED QUESTION NO. 5616

TO BE ANSWERED ON THE 7th APRIL, 2017/ CHAITRA 17, 1939 (SAKA)

DEFRAUDED BANK LOAN

5616. SHRI RAJESH RANJAN:

Will the Minister of FINANCE be pleased to state:

- (a) the number of cases filed against individuals and companies who have defrauded banks have led to convictions during the last three years and the current year;
- (b) the details of the amount recovered from individuals and companies who defrauded the banks by taking unworthy loans during the said period;
- (c) the details of the tier 1 and tier 2 capital assets ratios of all the Public Sector Banks (PSBs) along with the cost incurred by the Government to recapitalise the PSBs to maintain their regulated tier 1 capital ratio of 6.5 per cent; and
- (d) the steps taken/being taken by the Government to stop the persistent occurrence of fraudulent loans disposals by PSBs?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)

(a) to (d): The details of number of cases filed against individuals and companies who have defrauded banks have led to convictions during the last three years and current year (upto December- 2016) for Public Sector Banks (PSBs) is as per **Annexure-I**.

The details of the amount recovered from individuals and companies who defrauded the banks during the last three years and current year (upto December- 2016) for Public Sector Banks (PSBs) is as per **Annexure-II**.

The details of the tier 1 and tier 2 capital assets ratios of all the Public Sector Banks (PSBs) is as per **Annexure-III**.

All Public Sector Banks have a well-established vigilance mechanism headed by a Chief Vigilance Officer directly appointed by the Government of India. CVOs of the banks are expected to keep a close watch on the various aspects of functioning of the bank.

Reserve Bank of India (RBI) has issued Master Circular on "Frauds- Classification and Reporting" on July 01, 2015 contains instructions to banks which are related to disposal/ sale of loan frauds.

ANNEXURE-I						
Data on Number of Cases filed against Individuals and Companies who have defrauded banks have led to convictions during FY- 2014, 2015, 2016 and Current Year upto (December- 2016)						
Sr. No.	Name of the Bank	FY 2014 Number of Accounts	FY 2015 Number of Accounts	FY 2016 Number of Accounts	FY-2017 (upto 31.12.2016) Number of Accounts	
	PUBLIC SECTOR BANKS	21	25	12	20	

Source: PSBs

ANNEXURE-II									
Data on amount recovered from Individuals and Companies who defrauded the banks by taking unworthy Loans during FY- 2014, 2015, 2016 and Current Year upto (December- 2016)									
Sr. No.	Name of the Bank	FY 2014		FY 2015		FY 2016		FY 2017 (UPTO 31.12.2016)	
		Number of Accounts	Amount	Number of Accounts	Amount	Number of Accounts	Amount	Number of Accounts	Amount
	Total	2720	1527	2853	2615	3389	2484	1864	2758

Source: PSBs

ANNEXURE-III

**Data on Tier I and Tier II Capital Ratios of Public Sector Banks
(PSBs) as on 31.12.2016**

Sr. No.	Name of the Bank	Tier I	Tier II
1	Allahabad Bank	8.23	2.37
2	Andhra Bank	8.37	3.06
3	Bank of Baroda	11.39	2.53
4	Bank of India	8.88	3.06
5	Bank of Maharashtra	8.82	2.49
6	Bhartiya Mahila Bank Ltd.	140.62	0.71
7	Canara Bank	9.01	3.27
8	Central Bank of India	7.79	2.12
9	Corporation Bank	8.25	2.48
10	Dena Bank	8.58	2.60
11	IDBI Bank Limited	8.52	2.77
12	Indian Bank	12.24	1.65
13	Indian Overseas Bank	8.49	2.46
14	Oriental Bank of Commerce	10.13	3.03
15	Punjab & Sind Bank	9.32	2.18
16	Punjab National Bank	8.84	2.78
17	Syndicate Bank	9.29	3.03
18	UCO Bank	8.20	2.06
19	Union Bank of India	8.46	2.82
20	United Bank of India	8.66	2.18
21	Vijaya Bank	9.38	3.12
22	State Bank of Bikaner & Jaipur	9.14	2.02
23	State Bank of Hyderabad	8.54	2.24
24	State Bank of India	10.65	3.07
25	State Bank of Mysore	8.32	3.28
26	State Bank of Patiala	8.49	3.14
27	State Bank of Travancore	8.84	2.08

Source: RBI & Bhartiya Mahila Bank